

Constitution of Benches with effect from 6th of January, 2015.

Sl. No.	Ct. Name of Hon'ble Judges	Jurisdiction
1	C.J.'s Hon'ble The Chief Justice Court Hon. Suneet Kumar, J.	Fresh and listed: <ul style="list-style-type: none">i. Public interest litigation (civil and criminal);ii. Special appeals arising out of service matters from 1 July 2014;iii. Miscellaneous writs (except Writs relating to providing Gunner/security and in relation to personal life and liberty) from 1 December 2014;iv. Cases where the vires of Central or State legislation is challenged;v. Applications under Article 228 of the Constitution of India;vi. Environment matters, Tolls on river bridges in U.P. for orders, admission and hearing including bunch cases.vii. Infructuous cases Division Bench (Writ-C-II) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
Note:- Full Bench work shall ordinarily be taken up on Fridays at 2 p.m. In the absence of Full Bench work or, after Full Bench work is over, the regular roster will continue.		
Friday		
	Hon. The Chief Justice (At 3.45 P.M.)	Applications for expedited hearing.
2	36 Hon. Vineet Saran, J. Hon. V.K. Birla, J.	Fresh and listed: <ul style="list-style-type: none">i. Medical admission matters on priority basis;ii. Writs relating to other recoveries including matters arising out of proceedings under Section 29 of the State Financial Corporation Act;iii. Miscellaneous writs in relation to providing Gunner/Security (except civil matters relating to married couples seeking security);iv. Miscellaneous Writs in relation to control orders from 1 January 2013;v. Listed miscellaneous writs upto 31 December

2010 for orders, admission and hearing including bunch cases.

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| 3 | 37 | Hon. Rakesh Tiwari, J.
Hon. Vijay Lakshmi, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Special appeals (other than service matters) from 1 July 2014; ii. Writs relating to disputes of street vendors/hawkers/ implementation of 2009 policy; iii. All listed special appeals upto 30.06.2014; iv. Listed miscellaneous writs from 1 January 2011 to 31 December 2012 for orders, admission and hearing including bunch cases. |
| 4 | 39 | Hon. V.K. Shukla, J.
Hon. Mohd. Tahir, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Criminal writs; ii. Habeas corpus writs for orders, admission and hearing Including bunch cases. |
| 5 | 46 | Hon. Amar Saran, J.
Hon. A.H. Khan, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Capital cases for orders, admission and hearing; ii. Listed criminal appeals including criminal appeals under Section 376 I.P.C upto 31 December 1985 for hearing. iii. Criminal appeals in which accused persons are detained in jail irrespective of the year on priority basis for hearing. |
| 6 | 10 | Hon. Arun Tandon, J.
Hon. Harsh Kumar, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Writs relating to local bodies (including cooperative societies, other societies and corporations) from 1 January 2013; ii. Miscellaneous writs relating to urban ceiling from 1 January 2013; iii. Cases relating to mines and minerals; iv. Listed F.A.F.O.s upto 31 December 2008 for orders, admission and hearing including bunch cases. |
| 7 | 32 | Hon. Tarun Agarwala, J.
Hon. Dr. Satish Chandra, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Tax writs, including for recovery of tax; ii. Appeals and applications arising out of 'Direct and Indirect' taxes; iii. Tax references for orders, admission and hearing including bunch cases. |

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| 8 | 29 | Hon. Dilip Gupta, J.
Hon. Shri Narain Shukla, J. | Fresh and listed:
Service writs including those involving Judicial Officers of District Judiciary and employees of High Court and District Courts for orders, admission and hearing including bunch cases. |
| 9 | 21 | Hon. Krishna Murari, J.
Hon. Shashi Kant, J. | Fresh and listed:
i. Writs relating to land acquisition matters;
ii. Cases of intellectual property rights;
iii. Listed miscellaneous writs (except Writs relating to providing Gunner/security and in relation to personal life and liberty) from 1 January 2013 to 30 November 2014 for orders, admission and hearing including bunch cases |
| 10 | 45 | Hon. Ravindra Singh, J.
Hon. Arvind Kumar Mishra, J. | Fresh and listed:
i. Criminal appeals including those where record has been called for considering the application for bail;
ii. Criminal appeals U/S 376 I.P.C. for orders and admission;
iii. Criminal contempt matters;
iv. Criminal appeals arising from POTA;
v. Contempt appeals for orders, admission and hearing including bunch cases;
vi. Criminal appeals including criminal appeals U/S 376 I.P.C. from 1 January 1996 for hearing;
vii. Criminal appeals where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing. |
| 11 | 42 | Hon. A.P. Sahi, J.
Hon. Om Prakash-VII, J. | Fresh and listed:
i. Cases under Prevention of Corruption Act, 1988;
ii. Appeals and applications under Section 378 Cr.P.C.;
iii. Criminal appeals under Section 372 Cr.P.C.. for orders, admission and hearing;
iv. Listed criminal appeals including criminal appeals under Section 376 I.P.C. from 1 January 1986 to 31 December 1995 and all Supreme Court expedited criminal appeals for hearing. |

- 12 3 Hon. Vikram Nath, J.
Hon. Dinesh Gupta, J.
- Fresh and listed:
- i. First Appeals;
 - ii. Family Court appeals;
 - iii. F.A.F.O.s from 1 January 2009 for orders, admission and hearing including bunch cases;
- 13 34 Hon. Sudhir Agarwal, J.
- Fresh and listed:
- i. Second appeals;
 - ii. Listed Second Appeals (Defective) starting from the oldest irrespective of the year for orders, admission and hearing including bunch cases on priority basis;
 - iii. Company cases;
 - iv. Writ petitions arising out of the orders of BIFR and AAIFR;
 - v. Cases under Section 11 of the Arbitration and Conciliation Act, 1996 for orders, admission and hearing including bunch cases;
 - vi. **Criminal Revisions and criminal writ petitions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned;**
 - vii. **Civil revisions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned.**
- 14 9 Hon. Bharati Sapru, J.
- Fresh and listed:
- i. Tax and excise cases including central taxation;
 - ii. All writs relating to Indian Stamp Act for orders, admission and hearing including bunch cases
- 15 18 Hon. Ran Vijai Singh, J.
- i. Fresh and listed writs relating to ceiling matters;
 - ii. Listed writs relating to consolidation matters upto 31 December 1990 for orders, admission and hearing including bunch cases;
 - iii. Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

- 16 54 Hon. A.K. Tripathi, J. Fresh and listed major bail applications (under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) from 1 August 2014 for orders.
- 17 38 Hon. S.K. Gupta, J. Fresh and listed educational matters including society matters with regard to educational institutions from 1 January 2009 for orders, admission and hearing including bunch cases.
- 18 40 Hon. B.K. Narayana, J. Fresh and listed:
- i. **Single judge criminal appeals where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing;**
 - ii. **Specially assigned Single Judge criminal matters from day to day;**
 - iii. Civil contempt cases for orders, admission and hearing including bunch cases;
 - iv. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 19 30 Hon. R.D. Khare, J. Fresh and listed:
- i. Rent control writs including writs arising out of orders passed under Section 25 of the Provincial Small Causes Court;
 - ii. First Appeals upto 31 December 2012 for orders, admission and hearing including bunch cases;
 - iii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 20 5 Hon. Abhinava Upadhya, J. Fresh and listed:
- i. Civil revisions including revisions arising out of orders passed under Section 25 of the Provincial Small Causes Court;
 - ii. F.A.F.Os. from 1 January 2006;

- iii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 21 43 Hon. N.A. Moonis, J. Fresh and listed:
- i. Criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2009;
 - ii. Criminal revisions arising out of conviction from 1 August 2014;
 - iii. Criminal writs relating to U.P. Control of Goondas Act after filing of appeal;
 - iv. Defective criminal appeals (except criminal appeals u/s 376 I.P.C.) irrespective of the year for orders, admission and hearing including bunch cases.
- 22 1 Hon. Sudhir Kumar Saxena, J. Fresh and listed:
- i. First Appeals from 1 January, 2013;
 - ii. Matrimonial matters;
 - iii. Civil matters relating to married couples seeking security;
 - iv. Applications under Section 24 C.P.C.;
 - v. Listed F.A.F.Os up to 31 December 2005;
 - vi. Listed F.A.s. (defective) starting from the oldest irrespective of the year on priority basis;
 - vii. Civil revisions (defective) starting from the oldest irrespective of the year on priority basis;
 - viii. Listed Second Appeals (Defective) starting from the oldest irrespective of the year;
 - ix. Listed second appeals (non-admitted) upto 1988 on priority basis;
- 23 51 Hon. V.P. Pathak, J. Fresh and listed minor bail applications (i.e, except under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) from 1 August 2014 for orders.
- 24 33 Hon. P.K.S. Baghel, J. Fresh and listed:
- i. Service writs (except service writs relating to employees of High Court and District Judiciary and educational institutions) from 1 January 2012 for orders, admission and hearing;

- ii. Infructuous' cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 25 28 Hon. R.S.R. (Maurya), J.
- i. Fresh and listed writs relating to consolidation matters from 1 January 1991 for orders, admission and hearing including bunch cases;
- ii. Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 26 27 Hon. B. Amit Sthalekar, J.
- Listed miscellaneous writs from 2006 to 2008 for orders, admission and hearing including bunch cases;
- 27 49 Hon. Pankaj Naqvi, J.
- i. Fresh and listed criminal appeals under Section 376 I.P.C;
- ii. Listed minor bail applications (i.e. except under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) upto 31 July 2014;
- iii. Oldest criminal revisions on priority basis for orders, admission and hearing including bunch cases.
- 28 22 Hon. Manoj Misra, J.
- Fresh and listed:
- i. Appeals and applications under Section 378 Cr.P.C for orders and admission and hearing;
- ii. Habeas corpus writs;
- iii. N.D.P.S. Appeals;
- iv. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2000 to 31 December 2008;
- v. **Criminal appeals in which accused persons are detained in jail irrespective of the year on priority basis** for hearing.
- vi. Oldest criminal revisions on priority basis for orders, admission and hearing including bunch cases.

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| 29 | 41 | Hon. Ramesh Sinha, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Matters under Sections 482 & 483 Cr.P.C., criminal revisions and criminal writs arising out of State Cases (except complaint cases) from 1 August 2014 on priority basis; ii. All listed matters under Sections 482 & 483 Cr.P.C. from 1 January 2013 to 31 July 2014 for orders; iii. Listed cases relating to murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases. |
| 30 | 4 | Hon. Sunita Agarwal, J. | <p>Fresh and listed service writs relating to educational institutions on priority basis from 1 January 2012 for orders, admission and hearing including bunch cases.</p> |
| 31 | 53 | Hon. Anil Kumar Sharma, J. | <ul style="list-style-type: none"> i. All listed matters under Sections 482 & 483 Cr.P.C. upto the year 2006; ii. All listed criminal revisions from 1 January 2006 to 31 July 2014; iii. Listed cases relating to murder, rape, dacoity and kidnapping in which Investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases. |
| 32 | 25 | Hon. Bharat Bhushan, J. | <ul style="list-style-type: none"> i. Fresh and listed criminal appeals under Section 372 Cr.P.C.; ii. Applications under Section 407 Cr.P.C.; iii. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) upto 31 December 1999 for orders and admission and hearing; iv. Infructuous criminal revisions irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing. |
| 33 | 44 | Hon. Bachchoo Lal, J. | <ul style="list-style-type: none"> i. Listed matters under Sections 482 & 483 Cr.P.C. from 1 January 2010 to 31 December 2012 on priority basis; ii. All listed Criminal writs upto 31 July 2014; |

- iii. Listed cases relating to murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
 - iv. Listed criminal revisions upto 31 December 2005 on priority basis for orders, admission and hearing including bunch cases;
 - v. Infructuous criminal revisions irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing.
- 34 7 Hon. S.P. Kesarwani, J. Fresh and listed:
- i. Matters under Industrial Disputes Act;
 - ii. Matters under all labour law enactments from 1 January 2009;
 - iii. Miscellaneous writs (except Writs arising out of suits and educational institutions) from 1 January, 2009;
 - iv. Testamentary matters for orders, admission and hearing including bunch cases;
 - v. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 35 48 Hon. Vipin Sinha, J. Fresh and listed:
- i. Criminal revisions, Applications under Sections 482 & 483 Cr.P.C. and criminal writs arising out of proceedings under Sections 110, 107/116, 125, 128, 133, 145, 146 and 156 (3) Cr.P.C. from 1 August 2014;
 - ii. Listed matters under Sections 482 & 483 Cr.P.C. from 1 January 2007 to 31 December 2009 for orders, admission and hearing including bunch cases.
- 36 50 Hon. K.N. Bajpayee, J. Fresh and listed:
- i. Matters under Sections 482 & 483 Cr.P.C., Criminal Revisions and Criminal Writs relating to complaint cases from 1 August 2014;

- ii. Listed cases relating to murder, rape, dacoity and kidnapping in which Investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
- 37 26 Hon. Manoj Kumar Gupta, J. Fresh and listed:
- i. Listed Service writs (except of employees of High Court and District judiciary), educational institutions and local bodies including Corporations and Co-operative Societies upto 31.12.2008 for orders, admission and hearing;
- ii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 38 6 Hon. Anjani Kumar Mishra, J. Fresh and listed:
- i. Writs relating to U.P.Z.A. & L.R. Act and U.P. Land Revenue Act from 1 January 2009;
- ii. Writs arising out of the orders of Board of Revenue for orders, admission and hearing including bunch cases;
- iii. Infructuous' cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 39 58 Hon. M.C. Tripathi, J. Fresh and listed:
- i. Service writs relating to local bodies including corporations and co-operative Societies from 1 January 2012 for orders, admission and hearing including bunch cases;
- ii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 40 23 Hon. Ashwani Kumar Mishra, J. Fresh and listed:
- i. Writs arising out of Suits from 1 January, 2009;
- ii. Writs under Article 227 of the Constitution of India;
- iii. Listed Miscellaneous writs upto 31.12.2005 for orders, admission and hearing including bunch cases;

- iv. Infructuous cases (writ-C) and all Service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 41 47 Hon. Ranjana Pandya, J.
- i. Fresh and listed cases under Prevention of Corruption Act, 1988 for orders, admission and hearing;
- ii. Listed major bail applications (under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) upto 31 July 2014 for orders.
- 42 55 Hon. Anant Kumar, J.
- i. Fresh and all listed bail applications relating to offences under Sections 304B, 354, 354-A, 354-B, 354-C, 354-D, 498-A I.P.C and Section 3/4 of the Dowry Prohibition Act, other than major and minor bail applications assigned to other courts;
- ii. Infructuous matters under section 482 and 483 Cr.P.C. irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing.
- 43 59 Hon. Yashwant Varma, J.
- i. Fresh and listed service Writs relating to employees of High Court and District Judiciary for orders, admission and hearing including bunch cases;
- ii. Listed Service writs (except of employees of High Court and District judiciary), educational institutions and local bodies including Corporations and Co-operative Societies from 1 January 2009 to 31 December 2011 for orders, admission and hearing;
- iii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

Note:-The administrative order dated 16.12.2013 regarding part heard and tied up cases will continue in operation.

CHIEF JUSTICE
23.12.2014